



सत्यमेव जयते

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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

## PART V

### Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

### THE INDIAN PARTNERSHIP (GUJARAT AMENDMENT) BILL, 2019.

#### GUJARAT BILL NO 10 OF 2019.

#### A BILL

*further to amend the Indian Partnership Act, 1932 in its application to the State of Gujarat.*

It is hereby enacted in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Indian Partnership (Gujarat Amendment) Act, 2019.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Substitution of  
Schedule I to 9  
of 1932.

2. In the Indian Partnership Act, 1932, in its application to the State of Gujarat, for Schedule I, the following Schedule shall be substituted, namely:-

“SCHEDULE I  
MAXIMUM FEES

(See sub-section (1) of section 71)

Document or act in respect of which the fee is payable	Maximum fee
Statement under section 58	Three hundred rupees.
Statement under section 60	One hundred fifty rupees
Intimation under section 61	One hundred fifty rupees
Intimation under section 62	One hundred fifty rupees
Notice under section 63	One hundred fifty rupees
Application under section 64	One hundred fifty rupees
Inspection of the Register of Firms under sub-section (1) of section 66	Fifty rupees for inspecting one volume of the register
Inspection of documents relating to a firm under sub-section (2) of section 66	Fifty rupees for inspection of all documents relating to one firm
Copies from the Register of Firms	Fifty rupees for each hundred words or part thereof.”.

**STATEMENT OF OBJECTS AND REASONS**

Sub-section (1) of section 71 of the Indian Partnership Act, 1932, in its application to the State of Gujarat, empowers the State Government to prescribe by rules, the fees which shall accompany documents sent to the Registrar of Firms, or which shall be payable for inspection of documents in the custody of the Registrar of Firms, or for copies from the Registrar of Firms. According to the proviso to sub-section (1) of the said section 71, such fees shall not exceed the maximum fees specified in the Schedule-I to the Act. The maximum fees specified in the said Schedule I have not been enhanced since April, 1991 by the State of Gujarat, although the administrative expenses and stationary charges have progressively increased during this period. It is, therefore, proposed to increase the maximum fees specified in the said Schedule I to meet with such growing expenses.

This Bill seeks to amend the said central Act of 1932 to achieve the aforesaid object.

**NITIN PATEL,**

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

This Bill provides for delegation of legislative powers in the following respects:-

**Clause 1.-** Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power, as aforesaid, is necessary and is of a normal character.

Dated the 28<sup>th</sup> June, 2019.

**NITIN PATEL.**

By order and in the name of the Governor of Gujarat.

Gandhinagar,  
Dated the 28<sup>th</sup> June, 2019.

**K. M. LALA,**  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.